

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 36 of 1998

DATE OF DECISION. 18-3-1998

Dr.Bipin Chandra Das. (PETITIONER(S))

Mr.R.Dasgupta, Mr.M.Chanda,Mrs.N.D.Goswami

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

ADVOCATE FOR THE
RESPONDENTS.

THE HON. SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER
THE HON'BLE

O.A.No. of 1998

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble ADMINISTRATIVE MEMBER

G.L.SANGLYINE



CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.36/98

Date of Order: This the 18th Day of March 1998.

HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Dr.Bipin Chandra Das
Son of Late Lalit Chandra Das
Regional Office for Health & Family Welfare,
Govt. of India,
Uripak Road, Shangrila
Imphal-795001. Applicant

By Advocates Mr.A.Dasgupta, Mr.M.Chanda,
Mrs. N.D.Goswami.

-Versus-

1. Union of India,
represented by the Secretary
to the Ministry of Health &
Family Welfare, New Delhi-11.
2. Director General of Health Services,
Ministry of Health & Family Welfare,
New Delhi-110011.
3. Shri R.C.Sharma,
Under Secretary, to the Govt. of India,
Ministry of Health & Family Welfare,
New Delhi.

... ... Respondents.

By Advocate Mr.S.Ali, Sr.C.G.S.C.

O R D E R.

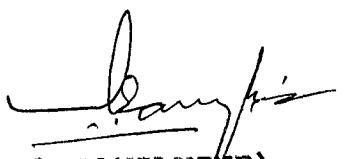
SANGLYINE, MEMBER(A):

This application has been submitted by the applicant who is working as Chief Medical Officer in the Regional office for Health & Family Welfare, Government of India, Imphal. His wife, Smti Das, is working in the N.F.Railway, Maligaon, Guwahati. His prayer in this application is that he may be posted at Guwahati where his wife is working in terms of office Memorandum No.28034/7/86-Estt(A) dated 3-4-86, Annexure 6, and Office Memorandum No.28034/2/97-Estt.(A) dated 12-6-97, Annexure 7. It appears that the respondents

contd/-

had earlier on transferred the applicant from Assam Rifles to P & T Dispensary, Guwahati. But he could not join the post. He was again transferred on 27.2.97 from Regional Health Office, Imphal to Guwahati. But this time also he could not join. In the Memo order dated 27.2.97 it has also been mentioned that the matter would be reviewed after 6 months. Till date the applicant has not been able to carryout the order and no review is made. I find that under the facts and the circumstances there is no case for scrutiny in this application. Therefore, I dispose of the application with the direction to the applicant to submit a representation to the competent authority of the respondents No.1 & 2 praying for his transfer to Guwahati. The applicant, if he desires to submit the representation, must do so within one month from to-day. Further the respondents are directed that, if the representation is received from the applicant, they shall dispose of the representation on merit with a speaking order within one month from the date of receipt of the representation.

Application is disposed of. No order as to costs.


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER